

NOTIFICATIONS UNDER CUSTOMS
ACT AND CENTRAL EXCISE RULES

THE DEPUTY MINISTER IN THE
MINISTRY OF FINANCE (SHRI
JANARDHANA POOJARY) : I beg to
lay on the Table :

(1) A copy of Notification No. G.S.R. 311 (E) (Hindi and English Versions) published in Gazette of India dated the 1st April, 1983 together with an explanatory memorandum regarding rates of exchanges of on Conversion of Cetrain foreign currencies into Indian currency of vice-versa in supersession of Notification No. G.S.R. 2 (E) dated the 1st January, 1983, under section 159 of the Customs Act, 1962. [Placed in Library See No. LT-6277/83]

(2) A copy of Notification No. G.S.R. 301 (E) (Hindi and English versions) published in Gazette of India dated the 31st March, 1983 together with an explanatory memorandum extending upto 30th June, 1983, the exemption from excise duty to Raw Naptha used in the manufacture of Amdnia granted *vide* Notification No. 2/83-Central Excise dated the 1st January, 1983 issued under the Central Excise Rules, 1944. [Placed in Library See No LT-6278/83]

COMMITTEE ON PRIVATE
MEMBERS BILLS AND RESOLU-
TIONS

FIFTY-SIXTH REPORT

SHRI G. LAKSHMANA (Madras
North) : I beg to present the Fifty-sixth
Report (Hindi and English versions) of
the Committee on Private Members' Bills
and Resolutions.

COMMITTEE ON PUBLIC
UNDERTAKINGS

FIFTY-SEVENTH REPORT

SHRI MADHUSUDAN VAIRALE
(Akola) : I beg to present the Fifty-
seventh Report (Hindi and English

versions) of the Committee on Public
Undertakings on Action taken by
Government on the recommendations
contained in the Forty-second Report of
the Committee on Indian Airlines.

COMMITTEE ON PETITIONS
TWELFTH REPORT

SHRI BALKRISHNA RAM-
CHANDR WASNIK (Buldhana) : I beg
to present the Twelfth Report (Hindi and
English versions) of the Committee on
Petitions.

Mr. SPEAKER : Now, we go to the
next item; Calling Attention.

श्री राम विलास पासवान : मेरा प्वाएं
ऑफ आर्डर है कि कालिग अटेंशन का यह
मामला शिक्षा मंत्रालय का नहीं है, यह
मेडिकल से सम्बन्धित है। पिछली बार जब
हमने इस सदन में इस मामले को उठाया
था तो शिक्षा मंत्री जी ने कहा था कि मैं
क्या करूँ, यह मामला मेडिकल से सम्बन्धित
है। आप इसका जवाब मेडिकल से सम्बन्धित
मंत्रालय से दिलवाइये।

अध्यक्ष महोदय : अगर यह ठीक नहीं है
तो सोच लेंगे।

(व्यवधान)

अध्यक्ष महोदय : कहते हैं कि यह कालिग
अटेंशन मिनिस्ट्री आफ एजुकेशन के अन्तर्गत
आता है।

SHRI HARIKESH BAHADUR
(Gorakhpur) : Government has collec-
tive responsibility.

Mr. SPEAKER : Let us see what he
says.

श्री राम विलास पासवान : आप इसके
लिए दोनों को बुलाइये। पिछली बार जब
डिस्कशन हुआ था तो यह बात आयी थी